

(A)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1818/99

New Delhi, this 3rd day of December, 1999

Hon'ble Shri R.K. Aahooja, Member(A)

1. Surjeet Kaur  
w/o late Shri Shiv Dev Singh
2. Gurdyal Singh  
s/o late Shri Shiv Dev Singh  
both r/o 1/Sector 4, R.K.Puram  
New Delhi-22

... Applicants

(By Ms. Manjeet Arya, Advocate)

versus

Union of India, through

1. Secretary  
M/Home Affairs, New Delhi
2. Shri B.C. Kalra  
Addl. Commissioner of Police  
Police Hqrs., Delhi Police, New Delhi
3. Shri Kewal Singh  
Dy. Commissioner of Police  
Delhi Police, New Delhi

... Respondents

(By Shri S.K. Gupta, Advocate)

ORDER(oral)

This OA has been filed seeking directions to the respondents to consider the case of applicant No.2 for appointment on compassionate grounds. It is also prayed that the quarter allocated in the name of deceased Government employee may be regularised in the name of applicant No.2 on his appointment on compassionate grounds.

2. Today when the case came up, learned counsel for the respondents produced a copy of order dated 20.10.99 granting approval for appointing applicant No.2 as Constable in Delhi Police on compassionate grounds. Learned counsel for the applicants agrees that as per this order, the main prayer of the applicant has been granted. He also submits that his second prayer in regard to regularisation of the quarter still remains.

Jw

(2)

(3)

3. In view of the approval for the appointment of applicant No.2 on compassionate grounds, as per the order dated 20.10.99, respondents can now consider the case of applicant No.2 for regularisation of the quarter in his name as per extant rules. This shall be done within a period of two months from the date of receipt of a copy of this order.

4. The OA is disposed of as aforementioned. No costs.

  
(R.K. Aneja)  
Member(A)

/gtv/